

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
MEDILLOYD MEDICAMENT PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MEDILLOYD MEDICAMENT PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	20/04/2012
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Cuttack under the Companies Act, 1956
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U24230QR2012PTC015269
5. Address of the registered office and principal office (if any) of Corporate Debtor	Side Lane of SBI, Hyderabad Kanika Chhak, Tulsipur Cuttack, Odisha-753008
6. Insolvency commencement date in respect of Corporate Debtor	23rd January 2023
7. Estimated date of closure of insolvency resolution process	21st July 2023 (180th day from the date of Order)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name: Umesh Chandra Sahoo Reg. No.: IBBI/IPA-002/IP-N00621/2018-19/11855 AFA Valid upto: 25-Oct-2023
9. Address & email of the interim resolution professional, as registered with the board	Reg. Add: Plot No-4, Snowdrop Apartment, 2nd Floor Cuttack Road (Near Indian Oil Petrol Pump), Bhubaneswar-751006, Odisha, India E-mail: info@nayadarshan.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No-4, Snowdrop Apartment, 2nd Floor Cuttack Road (Near Indian Oil Petrol Pump), Bhubaneswar-751006, Odisha, India E-mail: medilloyd@nayadarshan.com
11. Last date for submission of claims	06th February 2023 (14th day from the date of Order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of the Medilloyd Medicament Private Limited on 23rd January 2023.

The creditors of Medilloyd Medicament Private Limited are hereby called upon to submit their claims with proof on or before 06th February 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Umesh Chandra Sahoo

Date: 25.01.2023 Interim Resolution Professional for Medilloyd Medicament Private Limited
Place: Raipur Reg. No.: **IBBI/IPA-002/IP-N00621/2018-19/11855**

